

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 11
CP 136(ND)/2017

IN THE MATTER OF:

V.B. Chugh & Ors.

.... Petitioner/Applicant

Vs.

M/s. Dayal Footwear Pvt. Ltd. & Ors.

.... Respondent

Order under Section 241-242 of the Companies Act.

Order delivered on 18.05.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL AND VC MODE)

PRESENT:

For the Petitioner : Adv. Srivats Kanshal

For the Respondent : Adv. Prakriti Joshi

ORDER

At request, list the matter **on 14.09.2023.**

-Sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)